GOVERNMENT OF INDIA INFORMATION AND BROADCASTING LOK SABHA

UNSTARRED QUESTION NO:84 ANSWERED ON:09.11.2010 CAMPAIGN AGAINST PIRACY Deora Shri Milind Murli;Majhi Shri Pradeep Kumar

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a core group/any committee has been constituted by the Government to suggest measures to combat piracy in films, video and cable;

(b) if so, the composition of the said committee alongwith the details of the recommendations made by the core group/committee and the action taken by the Government on the recommendations made by them;

(c) the names of the States which have set up special cells for enforcement of copyright laws and the number of such cells set up in the country at present;

(d) whether the Government proposes to launch a multi media campaign against the menace of piracy in the country; and

(e) if so, the details thereof and the steps taken to dissuade the people from buying pirated goods/ material in the country alongwith the other corrective measures taken/being taken by the Government to curb/check the said menace?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF INFORMATION & BROADCASTING (SHRI C.M. JATUA)

(a) Yes, Sir. A Committee was constituted to recommend measures to combat film, video, cable and music piracy.

(b) The composition of the Committee is annexed. Some of the major recommendations of the Committee include carrying out effective and all encompassing multi-media campaign involving all the relevant stakeholders, upscaling of the level of sensitization of the official machinery mandated to implement Copyright Act, simultaneous or near simultaneous release of films across platforms, geographies and formats, conversion of traditional cinema theatres into digital ones, lowering of prices of genuine DVDs, and theatre owners to ensure that camcording does not take place inside a cinema theatre. The detailed recommendations of the Committee are available at Ministry of Information & Broadcasting's website www.mib.nic.in. The Committee's recommendations have been sent to the relevant Ministries/Departments of the Central Government, State Governments, film federations, film exporters association, film producers association, etc. for implementation.

(c) As per the information provided by Ministry of Human Resource Development, the following states have informed that they have separate special cells for enforcement of copyright law: Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Delhi, Goa, Gujarat, Haryana, Jammu and Kashmir, Jharkand, Kerala, Lakshadweep, Manipur, Nagaland, Punjab, Rajasthan, Sikim, Tamil Nadu, Uttarakhand, Uttar Pradesh, West Bengal, Tripura, Chattisgarh, Madhya Pradesh and Meghalaya. It has been further informed by the Ministry of Human Resource Development that they have no information regarding the number of such cells set up in the country.

(d) The Committee on Piracy has recommended launching an effective & all encompassing multi-media campaign involving all the stakeholders to counter the menace of piracy. For media campaign to be effective both Government and private sector should work in tandem. The Committee's recommendations have been sent to the various organisations of the film industry for implementation.

(e) The Government in cooperation with copyright organisations and educational institutions organises seminars and workshops in different parts of the country regularly to educate the people about copyright matters. Training programmes are also organised for enforcement personnel. A training module in English and in Hindi has been prepared for senior police officers/other Enforcement Agencies on Piracy, which has been circulated to the State Governments. The Cable Television Network Regulation Act has been amended to prohibit a cable operator from transmitting or re-transmitting any programme or channel for which the copyright holder has not granted him a license. Measures have been taken by the Union Government and the State Governments towards reduction in the rates of customs duty, service tax and entertainment tax, amendments in the Copyright Act, strengthening the enforcement machinery and enhancing public awareness for checking film and video piracy.

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO. 84 FOR ANSWER ON 9.11.2010 REGARDING CAMPAIGN AGAINST PIRACY

Composition of the Committee:

(ii) Shri Yash Chopra, Eminent Film Producer : Member

(iii) Shri Manmohan Shetty, President, Film & Television Producers' Guild of India : Member

(iv) Shri G. Adisheshagiri Rao, Former President, FFI : Member

(v) Shri Jawahar Goel, President, Indian Broadcasting Federation : Member

(vi) Shri Prashant Pandey, Member, Association of Radio Operators' : Member of India $% \left({\left({{{\mathbf{r}}_{\mathbf{r}}} \right)} \right)$

(vii) Director (BC) : Member

(viii) Director (Films) : Member Secretary